

The Notaries Rules, 1956

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The Notaries Rules, 1956¹

In exercise of the powers conferred by Section 15 of the Notaries Act, 1952 (53 of 1952), the Central Government hereby makes the following rules, namely:—

1. Short title.—These Rules may be called the Notaries Rules, 1956.

2. Definitions.—In these Rules, unless the context otherwise requires,—

(a) “appropriate Government” means in relation to a notary appointed by the Central Government, the Central Government and in relation to a notary appointed by the State Government, the State Government;

(b) “Form” means a Form appended to these Rules;

(c) “the Act” means the Notaries Act, 1952 (53 of 1952).

²[(d) “Schedule” means the Schedule appended to these rules.]

³**3. Qualifications for appointment as a notary.**—No person shall be eligible for appointment as a notary unless on the date of the application for such appointment—

⁴[(a) a person had been practising at least for ten years, or

(aa) a person belonging to Scheduled Castes/Scheduled Tribes and Other Backward Classes had been practising at least for seven years, or

(ab) a woman who had been practising at least for seven years, as a legal practitioner, or]

⁵[(ac) a person with benchmark disability as defined in Clause (r) of Section 2 of the Rights of Persons with Disabilities Act, 2016 (49 of 2016), who has been practicing for at least seven years, as a legal practitioner.]

(b) he had been a member of the Indian Legal Service under the Central Government, or

(c) he had been at least for ten years,—

(i) a member of Judicial Service; or

(ii) held an office under the Central Government or a State Government requiring special knowledge of law after enrolment as an advocate; or

(iii) held an office in the department of Judge, Advocate General or in the legal department of the armed forces.]

4. Application for appointment as a notary.—⁶[(1) A person may make an application for appointment as a notary (hereinafter called “the applicant”)]

1. *Vide* S.R.O. 324, dated 14th February, 1956, published in the Gazette of India, 1956, Extra., Part II, S. 3, p. 191. These Rules are published as amended from time to time.

2. *Ins.* by GSR 330(E), dt. 9-5-2001 (w.e.f. 10-5-2001).

3. *Subs.* by GSR 370(E), dt. 8-7-1997 (w.e.f. 8-7-1997).

4. *Subs.* by GSR 17(E), dt. 5-1-2000 (w.e.f. 5-1-2000).

5. *Ins.* by G.S.R. 341(E), dated 25-5-2021 (w.e.f. 25-5-2021).

6. *Subs.* by G.S.R. 821(E), dt. 5-11-2019 (w.e.f. 6-11-2019). Prior to substitution it read as:

“(1) A person may make an application for appointment as a notary (hereinafter called “the applicant”), through the concerned District Judge or the Presiding Officer of the Court or Tribunal

online in Form I or Form II as applicable, addressed to such officer or authority (hereinafter referred to as the "competent authority") of the appropriate Government as that Government may, by notification in the Official Gazette, designate in this behalf.]

⁷[(2) The memorial shall be drawn by a person referred to in clause (a) of Rule 3 in accordance with Form I and by a person referred to in clauses (b) and (c) of the said rule in accordance with Form II.

(2-A) ⁸[* * *]

(3) ⁹[* * *]

5. [Omitted]

6. Preliminary action on application.—¹⁰[(1) The competent authority shall examine every application received by him and if he is satisfied that the application is not complete in all respects or the applicant does not possess the qualifications specified in Rule 3, or that any previous application of the applicant for appointment as a notary was rejected within six months before the date of the application, shall reject it summarily and inform the applicant accordingly.]

(2) If the competent authority does not reject the application under sub-rule (1),—

(a) [* * *]¹¹

(b) he may, if he thinks fit, ascertain from any Bar Council, Bar Association, Incorporated Law Society or other authority in the area where the applicant proposed to practise, the objections, if any, to the appointment of the applicant as a notary, to be submitted within the time fixed for the purpose.

7. Recommendations of the competent authority.—¹²[(1) The competent authority shall, after holding such inquiry as he thinks fit and after giving the applicant an opportunity of making his representations against the objections, if any, received within the time fixed under sub-rule (2) of Rule 6, make a report to

where he practises as an Advocate, in the Form of memorial addressed to such officer or authority (hereinafter referred to as the "competent authority") of the appropriate Government as that Government may, by notification in the Official Gazette, designate in this behalf."

7. Subs. by GSR 370(E), dt. 8-7-1997 (w.e.f. 8-7-1997).

8. Omitted by G.S.R. 821(E), dt. 5-11-2019 (w.e.f. 6-11-2019). Prior to omission it read as:

"(2-A) A person applying in Form II for appointment as a notary may submit the memorial direct to the Competent Authority of the Appropriate Government."

9. Omitted by G.S.R. 821(E), dt. 5-11-2019 (w.e.f. 6-11-2019). Prior to omission it read as:

"(3) The memorial of a person referred to in clause (a) of Rule 3 shall be signed by the applicant and shall be countersigned by the following persons:—

(a) a Magistrate;

(b) a Manager of a nationalised bank;

(c) a merchant; and

(d) two prominent inhabitants of the local area within which the applicant intends to practise as a notary."

10. Subs. by GSR 114(E), dt. 24-2-2009 (w.e.f. 1-3-2009).

11. Omitted by GSR 370(E), dt. 8-7-1997 (w.e.f. 8-7-1997).

12. Subs. by GSR 114(E), dt. 24-2-2009 (w.e.f. 1-3-2009).

the appropriate Government recommending that the applicant may be allowed to appear before the Interview Board.]

(2) The competent authority shall also make his recommendation in the report under sub-rule (1) regarding the persons by whom the whole or any part of the costs of the application including cost of hearing if any, shall be borne.

(3) In making his recommendation under sub-rule (1), the competent authority shall have due regard to the following matters, namely:—

- (a) whether the applicant ordinarily resides in the area in which he proposes to practise as a notary;
- (b) whether, having regard to the commercial importance of the area in which the applicant proposes to practise and the number of existing notaries practising in the area it is necessary to appoint any additional notaries for the area;
- (c) whether, having regard to his knowledge and experience of commercial law and the nature of the objections, if any, raised in respect of his appointment as a notary and in case of a legal practitioner also to the extent of his practice, the applicant is fit to be appointed as a notary;
- (d) where the applicant belongs to a firm of legal practitioners, whether having regard to the number of existing notaries in that firm, it is proper and necessary to appoint any additional notary from that firm, and
- (e) where applications from other applicants in respect of the area are pending, whether the applicant is more suitable than such other applicants:

¹³[Provided that in respect of categories (b) and (c), if the memorial in Form II is found to be in order, the competent authority may issue certificate of practice as Notary directly by exempting appearance before the Interview Board.]

¹⁴[7-A. **Constitution of the Interview Board.**—(1) If the appropriate Government allows that the applicant may be asked to appear before the Interview Board, the competent authority shall inform the applicant to appear before the Interview Board, on the date, time and place fixed, to judge the competency of the applicant for being appointed as a Notary. The Interview Board shall submit its recommendations to the appropriate Government.

¹⁵[(2) For the said purpose, one or more Interview Boards shall be constituted by the appropriate Government from amongst its officers dealing with legal matters and the Chairperson of every Interview Board shall be an officer not below the rank of Joint Secretary or Law Officer of that Government:]

¹⁶[Provided that the appropriate Government may dispense with the condition of holding of interviews for which reasons are to be recorded in writing.]

13. *Ins.* by GSR 429(E), dt. 18-4-2016 (w.e.f. 19-4-2016).

14. *Ins.* by GSR 114(E), dt. 24-2-2009 (w.e.f. 1-3-2009).

15. *Subs.* by GSR 700(E), dt. 24-9-2009 (w.e.f. 24-9-2009).

16. *Ins.* by GSR 429(E), dt. 18-4-2016 (w.e.f. 19-4-2016).

7-B. Transitional provision.—(1) All the memorials received by the Competent Authority till 28th February, 2009 and which are pending shall be processed/examined in accordance with the provisions of the rules as amended by the Notaries (Amendment) Rules, 2009.

(2) The fresh memorials shall only be submitted on or after 1st July, 2009.]

8. Appointment of a notary.—(1) ¹⁷[On receipt of the recommendations of the interview board the appropriate Government shall consider the recommendation and shall—]

- (a) allow the application in respect of the whole of the area to which it relates; or
- (b) allow the application in respect of any part of the area to which it relates; or
- (c) reject the application;

and shall also make such orders as that Government thinks fit regarding the persons by whom the whole or any part of the cost of the application including the cost of hearing, if any, shall be borne.

(2) An applicant shall be informed of every order passed by the appropriate Government under sub-rule (1).

(3) Any applicant whose application has been rejected or allowed in respect of only a part of the area to which it relates or against whom an order as to cost has been made under sub-rule (1) may, within sixty days of the date of the order apply to the appropriate Government for reviewing the order and that Government may, after making such further inquiry as it thinks fit, pass such order as it considers necessary.

(4) Whether the application is allowed, the appropriate Government shall appoint the applicant as a notary and direct his name to be entitled in the Register of Notaries maintained by that Government under Section 4 of the Act and issue to him a certificate on payment of prescribed fees authorising him to practise in the area to which the application relates or in such part thereof as the appropriate Government may specify in the certificate, as a notary for a period of [five]¹⁸ years from the date on which the certificate is issued to him.

¹⁹[(4-A) The appropriate Government may on and after the ninth day of May 2001, appoint notaries in a State or Union Territory, as the case may be, not exceeding the number of notaries specified in the Schedule:

Provided that the number of notaries whose certificate of practice has been renewed under sub-section (2) of Section 5 of the Act shall be included in the total number of notaries appointed for the purpose of counting the total number of notaries specified in the Schedule:

17. *Subs.* by GSR 114(E), dt. 24-2-2009 (w.e.f. 1-3-2009).

18. *Subs.* for "three" by GSR 262(E), dt. 28-3-2000 (w.e.f. 28-3-2000).

19. *Ins.* by GSR 330(E), dt. 9-5-2001 (w.e.f. 10-5-2001).

Provided further that if in a State or Union Territory the number of notaries appointed before the ninth day of May 2001 exceeds the number of notaries specified in the Schedule, such notaries shall continue to be so appointed in that State or Union Territory, as the case may be:]

²⁰[Provided also that in case, request for enhancement of quota is received from Union Territory or the State concerned, the same shall be considered as per the following criteria—

- (a) if there is an increase in the population of the concerned State or the Union Territory;
- (b) if there is increase in the number of districts or tehsil or taluka of the concerned State or Union Territory.]

(5) The Register of Notaries shall be in Form II-A and the certificate of practice shall be in Form II-B.

8-A. Extension of area of practice.—A notary public who is already in possession of a certificate of practice in respect of a particular area, may for sufficient reasons apply for extension of his area of practice. If the original certificate of practice had been issued by a State Government and the new area of practice applied for lies within the territory of that State the application for extension of the area of practice shall be made to that State Government. In all cases where the original certificate of practice had been issued by the Central Government, the application for extension of the area of practice shall be made to the Central Government. Applications for the extension of the area of practice where the new area lies either wholly outside the State or partly inside and partly outside the State which granted the original certificate shall be made to the Central Government for the issue of a fresh certificate. The State Government or the Central Government as the case may be, shall after considering the reasons stated in the application and other factors pass such orders thereon as it may deem fit. Any extension of the area of practice shall not have the effect of extending the period of validity of the original certificate beyond the period of [five]²¹ years specified in Rule 8(4).

²²[**8-B. Renewal of Certificate of Practice.**—The Certificate of Practice issued under sub-rule (4) of Rule 8 may be renewed for a further period of five years on payment of prescribed fee. An application for renewal of Certificate of Practice shall be submitted online in Form XVI to the appropriate Government before (six months) from the date of expiry of its period of validity:]

20. *Ins.* by GSR 429(E), dt. 18-4-2016 (w.e.f. 19-4-2016).

21. *Subs.* for "three" by GSR 262(E), dt. 28-3-2000 (w.e.f. 28-3-2000).

22. *Subs.* by G.S.R. 821(E), dt. 5-11-2019 (w.e.f. 6-11-2019). Prior to substitution it read as:

"8-B. *Renewal of Certificate of Practice.*—The certificate of practice issued under sub-rule (4) or Rule 8 may be renewed for a further period of five years on payment of prescribed fee. An application for renewal of Certificate of Practice shall be submitted to the appropriate Government before six months from the date of expiry of its period of validity:

Provided that the appropriate Government may, after considering the reasons stated in the application, relax the condition of submission of application for renewal of certificate of practice before the above specified period."

²³[Provided that the appropriate Government may, after considering the reasons stated in the application, relax the condition of submission of application for renewal of Certificate of Practice before the said period of six months:

Provided further that where an application for renewal of Certificate of Practice is received within one year after the date of expiry of its period of validity, the appropriate Government may, after considering the reasons stated in the application, renew the Certificate of Practice with effect from the date of expiry of its period of validity.]

²⁴[**9. Fees for issue and renewal of certificate of practice and extension of area.**—The fees for issue and renewal of certificate of practice and extension of area shall be as under,—

²⁵ (a) issue of certificate of practice	₹ 2000
(b) extension of area of practice	₹ 1500
(c) renewal of certificate of practice	₹ 1000
(d) issue of a duplicate certificate of practice	₹ 750]

²⁶[**10. Fees payable to a notary for doing any notarial act.**—²⁷[(1) Every notary may charge fees not exceeding the rates mentioned below, namely:—

(a) For noting an instrument	
If the amount of the instrument does not exceed Rupees 10,000	— ₹ 50
If it exceeds Rupees 10,000 but does not exceed rupees 25,000	— ₹ 100
If it exceeds Rupees 25,000 but does not exceed Rupees 50,000	— ₹ 150
If it exceeds Rupees 50,000	— ₹ 200
(b) For protesting an instrument	
If the amount of the instrument does not exceed Rupees 10,000	— ₹ 50
If it exceeds Rupees 10,000 but does not exceed Rupees 25,000	— ₹ 100
If it exceeds Rupees 25,000 but does not exceed Rupees 1,00,000	— ₹ 150
If it exceeds Rupees 1,00,000	— ₹ 200

23. *Ins.* by G.S.R. 597(E), dt. 22-7-2022 (w.e.f. 22-7-2022).

24. *Subs.* by GSR 370(E), dt. 8-7-1997 (w.e.f. 8-7-1997).

25. *Subs.* by GSR. 150(E), dt. 4-3-2014 (w.e.f. 4-3-2014).

26. *Subs.* by GSR 370(E), dt. 8-7-1997 (w.e.f. 8-7-1997).

27. *Subs.* by GSR 150(E), dt. 4-3-2014 (w.e.f. 4-3-2014).

(c)	For recording a declaration of payment for honour	— ₹ 100
(d)	Duplicate protests	— half the charge of original
(e)	For verifying, authenticating, certifying or attesting the execution of any instrument	₹ 35
(f)	For presenting any promissory note, hundi or bill of exchange for acceptance or payment or demanding better security	₹ 50
(g)	For administering oath to, or taking affidavit from any person	₹ 35
(h)	For preparing any instrument intended to take effect in any country or place outside India in such form, and language as may conform to the law of the place where such deed is intended to operate	₹ 200
(i)	For attesting or authenticating any Instrument to take effect in any country or place outside India in such form and language as may conform to the law of the place where such deed is intended to operate.	₹ 200
(j)	For translating and verifying the translation of any document from one language to another	₹ 100
(k)	For noting and drawing up ship's protest, boat protest or protest relating to demurrage and other commercial matter	₹ 200
(l)	For certifying copies of documents as true copies of the original	₹ 10 per page minimum ₹ 20 ₹ 150
(m)	for any other notarial act	— such sum as the Appropriate Government may fix from time to time.]

(2) The rates of fees to be charged by a notary shall be displayed by him in conspicuous place inside as well as outside his chamber or office.

(3) In addition to the above fees, a notary may charge the travelling allowance by road or by rail at the rate of rupees ²⁸[twenty] per kilometre.]

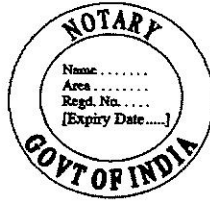
11. Transaction of business by a notary.—

- (1) A notary in transacting the business under the Act shall use the forms set forth in the appendix to these Rules.
- (2) Besides recording declaration of payment for honour a notary shall also register notings and protests made. Every notary shall maintain a Notarial Register in the prescribed Form XV.
- (3) Where any demand of acceptance or payment or better security has been made by a clerk, a notary shall, after examination of the entry in the Register relating to such demand, affix his signature thereto, and cause the clerk to affix his signature also to the entry.
- (4) Each Notary shall, before bringing the Notarial Register into use add a certificate on the title page specifying the number of pages it contains. Such certificate shall be signed and dated by the notary.
- (5) Every notary shall permit the District Judge or such officers as the appropriate Government from time to time appoints in this behalf to inspect his register at such times, not often than twice a year, as the District Judge or officer may fix, District Judges or Officers appointed by the State Government will have power to lodge a report to the appropriate Government for taking action against a notary.
- (6) When the original instrument is in a language other than English any noting or protest or entry in his register which has to be made in respect of the instrument by a notary may be made either in that language or in English.
- (7) In making presentment of bills or notes a notary shall observe the provisions of Chapter V of the Negotiable Instruments Act, 1881 (26 of 1881).
- (8) The notary may:—
 - (1) draw, attest or certify documents under his official seal including conveyance of properties;
 - (2) note and certify the general transactions relating to negotiable instruments;
 - (3) prepare a will or other testamentary documents; and
 - (4) prepare and take affidavits for various purposes for his notarial acts.
- (9) Every notary shall grant a receipt for the fees and charges realised by him and maintain a register showing all the fees and charges realised.

²⁹[**12. Seal of notary.**—Every notary shall use a plain circular seal of a diameter of 5 cm as indicated by a drawing given below, bearing his name, the name of the areas within which he has been appointed to exercise his functions, the registration number and the circumscription “NOTARY”, and the name of the Government which appointed him.]

28. Subs. for “five” by GSR 150(E), dt. 4-3-2014 (w.e.f. 4-3-2014).

29. Subs. by GSR 370(E), dt. 8-7-1997 (w.e.f. 8-7-1997).



13. Inquiry into the allegations of professional or other misconduct of a notary.—(1) An inquiry into the misconduct of a notary may be initiated either *suo motu* by the appropriate Government or on a complaint received in Form XIII.

(2) Every such complaint shall contain the following particulars, namely:—

- (a) the acts and omissions which, if proved, would render the person complained against unfit to be a notary;
- (b) the oral or documentary evidence relied upon in support of the allegations made in the complaint.

(3) The appropriate Government shall return a complaint which is not in the proper form or which does not contain the aforesaid particulars to the complainant for representation after compliance with such objections and within such time as the appropriate Government may specify:

Provided that if the subject-matter in a complaint is, in the opinion of the said Government, substantially the same as, or covered by, any previous complaint and if there is no additional ground, the said Government shall file the said complaint without any further action and inform the complainant accordingly.

(4) Within sixty days ordinarily of the receipt of complaint, the appropriate Government shall send a copy thereof to the notary at his address as entered in the Register of Notaries.

(4-a) Where an inquiry is initiated *suo motu* by the appropriate Government, the appropriate Government shall send to the notary a statement specifying the charge or charges against him, together with particulars of the oral or documentary evidence relied upon in support of such charge or charges.

(5) A notary against whom an inquiry has been initiated may, within fourteen days of the service on him of a copy of the complaint under sub-rule (4) or of the statement of charges under sub-rule (4-a), as the case may be, or within such time as may be extended by the appropriate Government, forward to that Government a written statement in his defence verified in the same manner as a pleading in a civil court.

(6) If on a perusal of the written statement, if any, of the notary concerned and other relevant documents and papers, the appropriate Government consider that there is a *prima facie* case against such notary, the appropriate Government shall cause an inquiry to be made in the matter by the competent authority. If the appropriate Government is of the opinion that there is no *prima facie* case against the notary concerned the complaint or charge shall be filed and the complainant and the notary concerned shall be informed accordingly.

³⁰[(7) Every notice issued to a notary under this rule shall be sent to him by registered post. If any such notice is returned unserved with an endorsement indicating that the addressee has refused to accept the notice or the notice is not returned unserved within a period of thirty days from the date of its despatch, the notice shall be deemed to have been duly served upon the notary.]

(8) It shall be the duty of the appropriate Government to place before the competent authority all facts brought to its knowledge which are relevant for the purpose of an inquiry by the competent authority.

(9) A notary who is proceeded against shall have a right to defend himself before the competent authority either in person or through a legal practitioner or any other notary.

(10) Except as otherwise provided in these rules, the competent authority shall have the power to regulate his procedure relating to the inquiry in such manner as he considers necessary and during the course of inquiry, may examine witnesses and receive any other oral or documentary evidence.

(11) The competent authority shall submit his report to the Government entrusting him with the inquiry.

(12) (a) The appropriate Government shall consider the report of the competent authority and if in its opinion a further inquiry is necessary, may cause such further inquiry to be made and a further report submitted by the competent authority.

(b) If after considering the report of the competent authority the appropriate Government is of the opinion that action should be taken against the notary, the appropriate Government may make an order:—

- (i) cancelling the certificate of practice and perpetually debaring the notary from practice; or
- (ii) suspending him from practice for a specified period; or
- (iii) letting him off with a warning, according to the nature and gravity of the misconduct of the notary proved.

13-A. Notification of removal.—The removal of the name of any notary from the Register of Notaries or his suspension from practice, as the case may be, shall be notified in the Official Gazette and shall also be communicated in writing to the notary concerned.

³¹[**14. Submission of returns.**—Every notary shall, in the first week of January every year, submit to the appropriate Government, an annual return online in Form XIV of the notarial acts done by him during the preceding year.]

15. Each notary shall have an office within the area mentioned in the certificate issued to him under Rule 8 and he shall exhibit it in a conspicuous place there at a board showing his name and his designation as a notary.

30. Subs. by GSR 370(E), dt. 8-7-1997 (w.e.f. 8-7-1997).

31. Subs. by G.S.R. 821(E), dt. 5-11-2019 (w.e.f. 6-11-2019). Prior to substitution it read as:

“14. *Submission of returns.*—Every notary shall, in the first week of January every year, submit to the appropriate Government, an annual return in Form XIV of the notarial acts done by him during the preceding year.”

16. If a notary has to deal with a case which does not in terms attract any of the forms prescribed the notary should adopt the form nearest to his case with such modifications thereto as he thinks the exceptional peculiarities of the case justify.

17. **Annual publication of the list of notaries.**—The list of notaries be published by the Central Government and every State Government under Section 6 of the Act, shall be in the following form:—

Sl. No.	Name of notary	Residential and Professional addresses	Qualifications	Area in which he is authorised to practise	Remarks
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³²[THE SCHEDULE
[See Rule 8(4-A)]

Name of State/Union Territory		Maximum number of notaries to be appointed by the Central Government	Maximum number of notaries to be appointed by State Government or Union Territory Administration
1	2	3	4
1.	Andhra Pradesh	³³ [1700]	³⁴ [1306]
2.	Assam	575	575
3.	Bihar	³⁵ [1925]	925
4.	Gujarat	³⁶ [8000]	³⁷ [2900]
5.	Kerala	³⁸ [1750]	³⁹ [1250]
6.	Madhya Pradesh	⁴⁰ [1650]	⁴¹ [2500]
7.	Tamil Nadu	⁴² [4700]	⁴³ [2500]

32. *Ins.* by GSR 330(E), dt. 9-5-2001 (w.e.f. 10-5-2001)

33. *Subs.* for "865" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

34. *Subs.* for "863" by GSR 429(E), dt. 18-4-2016 (w.e.f. 19-4-2016).

35. *Subs.* for "925" by GSR 429(E), dt. 18-4-2016 (w.e.f. 19-4-2016).

36. *Subs.* for "5000" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

37. *Subs.* for "1407" by GSR 815(E), dt. 23-8-2018 (w.e.f. 28-8-2018).

38. *Subs.* for "1250" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

39. *Subs.* for "1000" by GSR 815(E), dt. 23-8-2018 (w.e.f. 28-8-2018).

40. *Subs.* for "1125" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

41. *Subs.* for "1688" by GSR 429(E), dt. 18-4-2016 (w.e.f. 19-4-2016).

42. *Subs.* for "1700" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

43. *Subs.* for "1088" by GSR 429(E), dt. 18-4-2016 (w.e.f. 19-4-2016).

Name of State/Union Territory	Maximum number of notaries to be appointed by the Central Government	Maximum number of notaries to be appointed by State Government or Union Territory Administration
1	2	3
8. Maharashtra	⁴⁴ [8000]	⁴⁵ [1313]
9. Karnataka	⁴⁶ [3500]	⁴⁷ [1013]
10. Orissa	750	750
11. Punjab	⁴⁸ [2000]	425
12. Rajasthan	⁴⁹ [4500]	⁵⁰ [2000]
13. Uttar Pradesh	⁵¹ [5150]	⁵² [5125]
14. West Bengal	⁵³ [600]	⁵⁴ [3625]
15. Jammu & Kashmir	350	⁵⁵ [1500]
16. Nagaland	200	200
17. Haryana	⁵⁶ [2000]	475
18. Himachal Pradesh	⁵⁷ [400]	⁵⁸ [450]
19. Manipur	225	225
20. Tripura	100	100
21. Meghalaya	175	175
22. Sikkim	100	100
23. Mizoram	200	200
24. Arunachal Pradesh	325	325
25. Goa	⁵⁹ [150]	⁶⁰ [450]

44. Subs. for "4200" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

45. Subs. for "875" by GSR 296(E), dt. 19-5-2006 (w.e.f. 19-5-2006).

46. Subs. for "2000" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

47. Subs. for "675" by GSR 686(E), dt. 31-10-2007 (w.e.f. 31-10-2007).

48. Subs. for "1300" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

49. Subs. for "2000" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

50. Subs. for "1200" by GSR 429(E), dt. 18-4-2016 (w.e.f. 19-4-2016).

51. Subs. for "2650" by GSR 746(E), dt. 18-10-2021 (w.e.f. 18-10-2021).

52. Subs. for "2625" by GSR 746(E), dt. 18-10-2021 (w.e.f. 18-10-2021).

53. Subs. for "450" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

54. Subs. for "2625" by GSR 429(E), dt. 18-4-2016 (w.e.f. 19-4-2016).

55. Subs. for "525" by GSR 815(E), dt. 23-8-2018 (w.e.f. 28-8-2018).

56. Subs. for "1500" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

57. Subs. for "300" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

58. Subs. for "300" by GSR 764(E), dt. 3-11-2008 (w.e.f. 3-11-2008).

59. Subs. for "63" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).

60. Subs. for "350" by GSR 815(E), dt. 23-8-2018 (w.e.f. 28-8-2018).

Name of State/Union Territory	Maximum number of notaries to be appointed by the Central Government	Maximum number of notaries to be appointed by State Government or Union Territory Administration
1	2	3
26. Uttaranchal	325	⁶¹ 425
27. Chhattisgarh	⁶² [900]	⁶³ [1350]
28. Jharkhand	450	450
⁶⁴ [28-A. Telangana	⁶⁵ [1000]	800]
29. Delhi	⁶⁶ [1600]	⁶⁷ [325]
30. Andaman and Nicobar Island	50	50
31. Lakshadweep	25	25
32. Dadra and Nagar Haveli	25	25
33. Daman & Diu	50	50
34. ⁶⁸ [Puducherry]	⁶⁹ [250]	100
35. Chandigarh	⁷⁰ [200]	25.]
⁷¹ [36. Ladakh	50	50.]

⁷²[FORM I
[See Rule 4(2)]

Photograph

1. Name of the applicant.....
2. Father's/Husband's name.....
3. Date of Birth.....
4. Whether SC/ST/OBC/General.....
5. Address(residence).....
Pin.....
Telephone/Mobile..... Fax..... E-Mail.....
Address (official).....
Pin..... Aadhaar No. PAN No.

61. *Subs.* for "325" by GSR 815(E), dt. 23-8-2018 (w.e.f. 28-8-2018).
62. *Subs.* for "400" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).
63. *Subs.* for "600" by GSR 429(E), dt. 18-4-2016 (w.e.f. 19-4-2016).
64. *Ins.* by GSR 815(E), dt. 23-8-2018 (w.e.f. 28-8-2018).
65. *Subs.* for "800" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).
66. *Subs.* for "1000" by GSR 815(E), dt. 23-8-2018 (w.e.f. 28-8-2018).
67. *Subs.* for "225" by GSR 460(E), dt. 25-6-2001 (w.e.f. 26-6-2001).
68. *Subs.* for "Pondicherry" by GSR 815(E), dt. 23-8-2018 (w.e.f. 28-8-2018).
69. *Subs.* for "150" by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).
70. *Subs.* for "108" by GSR 815(E), dt. 23-8-2018 (w.e.f. 28-8-2018).
71. *Ins.* by GSR 438(E), dt. 9-6-2022 (w.e.f. 10-6-2022).
72. *Subs.* by G.S.R. 821(E), dt. 5-11-2019 (w.e.f. 6-11-2019).



- Telephone/Mobile.....Fax.....E-Mail.....
- 6. Educational Qualifications (Please upload self-attested scanned copies).
- 7. Enrolment number and date of the Bar Council (Please upload self-attested copy)
- 8. Practicing in.....
 - Civil side.....
 - Criminal side.....
 - Taxation side.....
 - Revenue Courts.....
- 9. Whether Income-tax assessee.....
- 10. The application of (name of the applicant in block letters) showeth.....
 1. That the applicant is a person eligible for appointment as a notary under the Notaries Act, 1952, and clause (a) of Rule 3 of the Notaries Rules, 1956;
 2. That the applicant practices as an Advocate..... (herein state the name of the local area and name of court where he intends to practice as an Advocate)
 3. That the number of notaries practicing in the local area is insufficient for the requirements thereof (Statement to be added stating grounds for requirement of more Notaries).....
 4. That no previous application of the memorialist has been rejected or withdrawn by him, within the preceding six months;

The applicant, therefore, prays that the Government be pleased to appoint and admit him as a notary under and by virtue of the Notaries Act, 1952 (53 of 1952), and clause (a) of Rule 3 of the Notaries Rules, 1956, to practice in..... (Mention here the name of the local area where he/she intends to practice as Notary).

Dated..... day of..... 20.....

Signature of the applicant

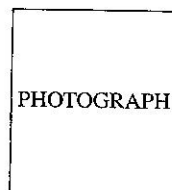
Note: (1) No hard copies or advance copies of the application in Form I and Form II will be accepted. The following documents shall be submitted at the time of the interview—

- (i) Proof pertaining to date of birth, copy of Aadhaar and PAN Card (self-attested)
- (ii) Copy of Graduation Degree. (Self-attested).
- (iii) Copy of Law Degree. (Self-attested).
- (iv) Copy of Certificate of enrolment issued by the Bar Council concerned (self-attested).
- (v) No Objection Certificate issued by the Bar Council concerned State need to be submitted on selection as notary.
- (vi) Experience certificate from the concerned District Judge or Presiding Officer of the court or Tribunal where the applicant practices as an Advocate.]

FORM II

[See Rule 4(2)]

- 1. Name of the applicant
- 2. Father's/Husband's name
- 3. Date of Birth
- 4. Whether SC/ST/OBC/General
- 5. Address (Residence)
- Pin
- Telephone Fax E-Mail
- Address (Office)



Pin
Telephone Fax E-Mail

- 6. Educational qualifications
 - 7. Date of joining Government Service
 - 8. Date of retirement
 - 9. Post held at the time of retirement
 - 10. Area, where the memorialist intends to practice as Notary
- Dated:day of20.....Signature of the applicant

Note.—Necessary proofs about eligibility under Rule 3(b) and (c) of the Notaries Rules, 1956 is to be attached. Rule 3(b) and (c) is as follows:—

“3. *Qualifications for appointment as a notary.*—No person shall be eligible for appointment as a notary unless on the date of the application for such appointment,—

- (a)
- (b) he had been a member of the Indian Legal Service under the Central Government, or
- (c) he had at least for ten years,—
 - (i) been a member of Judicial Service; or
 - (ii) held an office under the Central Government or a State Government requiring special knowledge of law after enrolment as an advocate; or
 - (iii) held an office in the Department of Judge, Advocate General or in the legal department of an armed force.]

FORM II-A
Register of Notaries
[See Rule 8(5)]

Sl. No.	Full name and date of birth of Notary	Residential and Professional addresses of Notary	Date on which the name of Notary is entered in the Register	Qualification of Notary	Area in which Notary may practise	Remarks

⁷³[**FORM II-B**
[See Rule 8(5)]
GOVERNMENT OF.....
(Emblem)
CERTIFICATE OF PRACTICE

Certified that..... son/daughter/wife..... of..... resident of..... has been appointed as a notary under the Notaries Act, 1952 (53 of 1952) and is authorised to practise as such in and throughout..... for a period of ⁷⁴[three]

73. Subs. by GSR 370(E), dt. 8-7-1997 (w.e.f. 8-7-1997).
74. Subs. for “five” by GSR 547(E), dt. 31-8-1998 (w.r.e.f. 8-7-1997).

years..... Given under my hand and seal of the Government of..... this..... day of.....

⁷⁵[Joint Secretary to the Government of India/Additional Secretary to the Government of India/ Secretary to the Government of (Name of the State)]

FORM III

Form of noting for dishonour

[See Section 8]

(To be made upon the instrument or upon a paper attached thereto, or partly upon each).

Reference to page in Notarial Register..... Date presentment and dishonour by non-acceptance/non-payment. Reasons, if any assigned for dishonour or, if the instrument has not been expressly dishonoured, reason why holder treats it as dishonoured.

Date of Note

Notary's charges

Signature of Notary.

FORM III-A

Form of noting of dishonour

[See Section 8]

(To be entered in the Notarial Register)

(Copy of the bill and endorsements)

On the... day of... 20... the above bill was, at the request of..... (here give the name), presented by me for acceptance to..... (here give the name), the drawee personally (at his residence or usual place of business) in..... (town or village) and I received the following answer:

The said bill is, therefore, noted for non-acceptance.

Signature of Notary.

Place and date.....

(This note is to be signed in the margin by the notary's clerk also if he presented the bill).

FORM IV

Form of protest of bill of exchange for non-acceptance

[See Section 8]

On the..... day of..... 20.... I (here give the name), notary appointed under the Notaries Act, 1952, of..... in..... (here state the local area for which the notary has been appointed) in..... at the request of..... (here give the name) of..... did at..... in person, and having failed to do so them by registered letter, cause due and customary presentment to be made to, and did demand acceptance of the bill of exchange hereto annexed (or "a literal-transcript whereof and of everything written or printed thereon is hereto annexed") from..... (here give the name), the person upon whom the said bill is drawn, to which demand to make answer (state terms of answer, if any) (or "to which demand he gives no answer") wherefore I, the said notary, at the request aforesaid, by this writing do, in the presence of..... (here give the name) and..... (here give the name) witnesses, protest the drawer of the said bill of exchange and all other parties thereto and all other concerned for all exchange, re-exchange, and all costs, damages, and interest present and to come for want of acceptance of the said bill.

Which I attest

Signature of Notary

75. Subs. for "Joint Secretary to the Government of India/Secretary to the Government of.....(Name of the State)" by GSR 77(E), dt. 30-1-2019 (w.e.f. 30-1-2019).

Signature of witnesses.

1.....

2.....

(Should be of the locality).

Place and
date.....

FORM IV-A

Form of acts of honour

(a) Act of Honour on Acceptance. (To be written at the foot of the protest).

Afterwards appeared before me, the said notary, on the..... day of..... 20..... (here give the name), and declared that he would accept the bill of exchange before protested under protest for the honour and upon the account of..... (here give the name), the second endorser on the said bill.

Holding the second endorser and all other concerned always bound and obliged to indemnify him, the said appearer for his said acceptance and in case of payment of by him, for his re-imburement in due form of law and according to custom.

Which I attest.

Signature of Notary

Place and date.....

(b) Act of Honour on payment (To be written at the foot of the protest). Afterwards appeared before me, the said notary, on the..... day of..... 20..... (here give the name), and declared that he would pay the bill of exchange before protested under protest for the honour and upon the account of.....(here give the name), the endorser on the said bill.

Holding the same endorser and all others concerned always bound and obliged for re-imburement in due form of law and according to custom.

Notarial charges

Amount Rs.....

Which I attest.

Signature of Notary

Place and date.....

Received this... day of... 20... from (here give the name) the sum of Rs..... the amount of the said bill and notarial charge thereon.

Signature of Notary.

FORM V

Form of protest of bill of exchange for non-acceptance when the drawee cannot be found

(See Section 8)

(a) Where search was made by notary in person.

On the..... day of..... 20..... I, (here give the name) a notary appointed under the Notaries Act, 1952, of..... in (here state the local area for which the notary has been appointed (in... at the request of..... (here give the name) of..... did in person..... make due search at..... for..... (here give the name), in order to present to, and demand from him acceptance of the bill of exchange hereto annexed (or "a literal transcript whereof and of everything written or printed thereon is hereto annexed") which is drawn upon the said..... (here give the name), but was unable to find him, wherefore I, the said notary, at the request aforesaid, by this writing, do in the presence of..... (here give the name) witnesses protest against the drawers of the said bill of exchange and all other parties

thereto and all others concerned for all exchange, re-exchange, and all costs, damages and interest present and to come for want of acceptance of the said bill.

Which I attest.

Signature of witnesses.

Signature of Notary.

Signature of witnesses.

1.....

2.....

(Should be of the locality).

Place and date.....

(b) Where registered letter was sent to drawee.

On the day of..... 20..... I..... (here give the name), a notary appointed under the Notaries Act, 1952 of..... in..... (here state the local area for which the notary has been appointed) in..... at the request of..... (here give the name), of..... did send by post a registered letter addressed to..... (here give the name) at..... wherein I enclosed and demanded from him acceptance of the bill of exchange hereto annexed (or "a literal transcript whereof and of everything written or printed thereon is hereto annexed") which is drawn upon the said..... (here give the name), but the letter was returned undelivered, because the said..... (here give the name) could not be found, wherefore I, the said notary, at the request aforesaid by this writing, do in the presence of..... (here give the name) and..... (here give the name) witnesses, protest against the drawer of the said bill of exchange and all other parties thereto and all others concerned for all exchange, re-exchange, and all costs, damages, and interest present and to come for want of acceptance of the said bill.

Which I attest.

Signature of Notary.

Place and date.....

Signature of witnesses.

(Should be of the locality).

1.....

2.....

FORM VI

Form of protest of promissory note or bill of exchange for non-payment

[See Section 8]

On the..... day of..... 20..... I..... (here give the name), a notary appointed under the Notaries Act, 1952 of..... in..... (here state the local area for which the notary has been appointed) in..... at the request of..... (here give the name), of..... did at..... in person, and having failed to do so, then by registered letter, cause due and customary presentment to be made to and did demand payment of the promissory note (or bill of exchange, as the case may be) hereto annexed (or "a literal transcript whereof, and of everything written or printed thereon is hereto annexed") from..... (here give the name), the maker of the said promissory note (or drawee, or acceptor, of the said bill of exchange, as the case may be), to which demand he made answer (state the terms of his answer if any) (or "to which demand he gave no answer") wherefore I, the said notary, at the request aforesaid, by this writing do, in the presence of..... (here give the name) and..... (here give the name), witnesses, protest against the maker of the said promissory note (or the drawer of the said bill of exchange as the case may be) and all other parties thereto and all others concerned for all exchange, re-exchange and

all costs, damages and interest present and to come for want of payment of the said promissory note (or bill of exchange as the case may be).

Which I attest.

Signature of Notary

Place and date.....

Signature of witnesses.

1.....

2.....

(Should be of the locality).

FORM VII

Form of protest of promissory note or bill of exchange for non-payment when the maker, drawee, or acceptor (as the case may be) cannot be found

[See Section 8]

(a) Where search was made by notary in person.

On the..... day of..... 20..... I..... (here give the name), a notary appointed under the Notaries Act, 1952, of..... in..... (here state the local area for which the notary has been appointed) in..... at..... the request of..... (here give the name) of..... did in person make due search at..... for..... (here give the name) the maker (or drawee, or acceptor, as the case may be) in order to present to and demand from him payment of the promissory note or bill of exchange, as the case may be, hereto annexed (or "a literal transcript whereof and of everything written or printed thereon is hereto annexed"), but was unable to find his wherefore, I the said notary, at the request aforesaid, by this writing, do, in the presence of..... (here give the name) and..... (here give the name), witnesses, protest, against the maker of the said promissory note (or drawer of said bill of exchange as the case may be) and all other parties thereto and all other concerned for all exchange, re-exchange, and all costs, damages, and interest present and to come for want of payment of the said promissory note (or bill of exchange as the case may be).

Which I attest.

Signature of Notary

Place and date.....

Signature of witnesses.

1.....

2.....

(Should be of the locality)

(b) Where registered letter was sent to the makers, drawee or acceptor.

On the..... day of..... 20....., I..... (here give the name), a notary appointed under the Notaries Act, 1952, of..... in..... (here state the local area for which the notary has been appointed) in..... at the request of..... (here give the name) of..... did send by post a registered letter addressed to..... (here give the name) at..... the maker (or drawee, or acceptor, as the case may be) wherein I enclosed and demanded from him payment of the promissory note or bill of exchange, as the case may be hereto annexed (or "a literal transcript whereof and of everything written or printed thereon is hereto annexed") but the letter was returned undelivered because the said..... (here give the name) could not be found, wherefore I, the said notary, at the request aforesaid, by this writing do, in the presence of..... (here give the name) and..... (here give the name), witnesses, protest against the maker of the said promissory note (or the drawer of the said bill of exchange, as the case may be) and all other parties thereto and all others concerned for all exchange, re-exchange, and all costs, damages,

and interest present and to come for want of payment of the said promissory note (or bill of exchange, as the case may be).

Which I attest.

Signature of Notary

Place and date.....

Signature of witnesses.

1.....

2.....

(Should be of the locality).

FORM VIII

Form of protest of bill of exchange for the better security

[See Section 8]

On the..... day of..... 20....., I (here give the name), a notary appointed under the Notaries Act, 1952, of..... in..... (here state the local area for which the notary has been appointed) in..... at the request of (here give the name), did exhibit the bill of exchange hereto annexed (or "a literal transcript whereof and of everything written or printed thereon is hereto annexed") to (here give the name), the person on whom the said bill is drawn, and whose acceptance appears thereon, and did demand better security for the payment thereof when the same should become payable in consequence of the said..... (here give the name) having become insolvent (or "his credit having been publicly impeached" as the case may be), to which demand he made answer (state the terms of the answer if any), (or "to which demand he gave no answer") wherefore I, the said notary, at the request aforesaid, by this writing, do in the presence of..... (here give the name) and..... (here give the name), witnesses, protest against the drawer of the said bill of exchange and the acceptor and all other parties, thereto and all others concerned for all exchanges, re-exchange, and all costs, damages, and interest present and to come for want of better security for the payment of the said bill when due and payable.

Which I attest.

Signature of Notary

Place and date.....

Signature of witnesses.

1.....

2.....

(Should be of the locality).

FORM IX

Form of protest of bill of exchange for better security when the acceptor cannot be found

[See Section 8]

(a) Where such protest was made by notary, in person on the day of..... 20..... I..... (here give the name), a notary appointed under the Notaries Act, 1952, of..... in..... (here state the local area for which the notary has been appointed) in..... at the request of..... (here give the name) of..... did in person make due search at..... for..... (here give the name), in order to exhibit the bill of exchange hereto annexed (or "a literal transcript whereof and of everything written or printed thereon is hereto annexed") to the said..... (here give the name), the person on whom the said bill is drawn, and whose acceptance appears thereon, and demand better security for the payment thereof when the same should become payable in consequence of his having become insolvent (or "his credit having been publicly impeached", as the case may be), but was unable to find him wherefore I, the notary, at the request aforesaid by this writing, do, in the presence of..... (here give the name) witnesses, protest against the drawer of the said bill of exchange and the acceptor

and all other parties thereto and all others concerned for all exchange, re-exchange, and all costs, damages, and interest present and to come for want of better security for the payment of the said bill when due and payable.

Which I attest.

Signature of Notary

Signature of witnesses.

Place and date.....

1.....

2.....

(Should be of the locality).

(b) Where registered letter was sent to the acceptor.

On the..... day of..... 20....., I..... (here give the name), a notary appointed under the Notaries Act, 1952, of..... in..... (here state the local area for which the notary has been appointed) in..... at the request of..... (here give the name) of..... did send by post a registered letter addressed to..... (here give the name), at..... wherein I enclosed the bill of exchange hereto annexed (or "a literal transcript whereof and of everything written or printed thereon is hereto annexed") and did by such letter demand from the said..... (here give the name), the person on whom the said bill is drawn and whose acceptance appears thereon, better security for the payment thereof when the same should become payable in consequence of his having become insolvent (or "his credit having been publicly impeached", as the case may be), but the said letter was returned undelivered because the said..... (here give the name) could not be found, wherefore I, the said notary, at the request aforesaid by this writing, do, in the presence of..... (here give the name) witnesses, protest against the drawer of the said bill of exchange and the acceptor and all other parties thereto and all others concerned for all exchange, re-exchange, and all costs, damages, and interest present and to come for want of better security for the payment of the said bill when due and payable.

Which I attest.

Signature of Notary

Signature of witnesses.

Place and date.....

1.....

2.....

(Should be of the locality).

FORM X

Form of notice of protest to drawer to be given by a Notary

[See Section 8]

Take notice that a bill of exchange for..... (here state the amount) drawn by you under date the..... on..... and payable at..... has been dishonoured by non-acceptance (or non-payment, as the case may be) and protested and that you will be held liable thereon.

Signature of Notary

Place and date.....

FORM XI

Form of notice of protest to be given by a Notary

[See Section 8]

Take notice that a bill of exchange for..... (here state the amount) drawn by..... under date the..... on..... and payable at..... and bearing your endorsement has been dishonoured by non-acceptance (or non-payment, as the case may be) and protested, and that you will be held liable thereon.

Signature of Notary

Place and date.....

FORM XII

Form of Notarial Act of Declaration having been made by a prayer for honour

[See Section 8]

On the..... date of..... 20, I..... (here give the name), a notary appointed under the Notaries Act, 1952 of..... in..... (here state the local area for which the notary has been appointed) in..... do hereby certify that the bill of exchange hereto annexed (or "a literal transcript whereof and of everything written or printed thereon is hereto annexed") (now protested for non-payment) was this day exhibited to..... (here give the name) of..... in the State of..... (or to..... (here give the name), his agent in this behalf, as the case may be) who declared before me that he, the said..... (here give the name) would pay amount of the said bill under protest for the honour of..... (here insert the name of the party for whose honour the payment is to be made) and the drawer and all other proper persons responsible to him, the said..... (here give the name), for the amount of the said bill and for all proper costs, interests damages and expenses: I have therefore, in the presence of..... (here give the name), and..... (here give the name), witnesses, granted this notarial act of honour accordingly.

Which I attest.

Signature of Notary

Place and date.....

Signature of witnesses.

1.....

2.....

(Should be of the locality).

FORM XIII

Form of complaint

Before the appropriate Government under the Notaries Act, 1952

Between

..... PETITIONER

..... and

..... RESPONDENT.

Petitioner's address:

Respondent's address:

Particulars of complaint in

Paragraph consecutively numbered.

Particulars of Evidence oral and documentary.

If any, to substantiate the complaint.

Verification

I..... the petitioner do hereby declare that what is stated above is true to the best of my information and belief.

Verified today the..... day of..... 20..... at.....

Signature

FORM XIV

Form of return to be submitted by a Notary

[See Rule 14]

1. Name and address of notary.....
2. Registration number.....
3. Particulars of notarial act done during the year.....

	Type of work	Number of cases	Fees charged
1.	Noting an instrument		
2.	Protesting an instrument		
3.	Recording a declaration of payment for honour.		
4.	Duplicate protests.		
5.	Verifying, authenticating, certifying, or attesting the execution of any instrument.		
6.	Presenting any promissory note, hundi or bill of exchange for acceptance or payment or demanding better security.		
7.	Administering oath to, or taking affidavit from any person.		
8.	Preparing any instrument intended to take effect in any country or place outside India in such form and language as may conform to the law of the place where such deed is intended to operate.		
9.	Attesting or authenticating any instrument intended to take effect in any country or place outside India in such form and language as may conform to the law of the place where such deed is intended to operate.		
10.	Translating, and verifying the translation of, any document from one language into another.		
11.	Other notarial acts.		

Place and date.....

Signature of Notary

FORM XV

[See Rule 11(2)]

Sl. No.	Date	Nature of Notarial Act	Name of Executant or person concerned with full address	Contents of document
1	2	3	4	5

Notarial fee stamp affixed	Prescribed fees	Fee charged	Sl. No. of receipt book	Signature of person concerned
6	7	8	9	10

⁷⁶[FORM XVI
[See Rule 8-B]

To,

The Law Secretary,
Department of Legal Affairs,
Ministry of Law and Justice,
Shastri Bhawan, New Delhi.

Subject—Request for renewal of Certificate of Practice w.e.f.
(Regn. No.....)

Sir,

The applicant was appointed as Notary vide Registration No. w.e.f. to practice as such, in and throughout..... You are requested to renew the same w.e.f. to at the earliest.

Name of the Applicant

Date:

Place:]

..... में व्यवसाय करने के लिए पांच वर्ष की अवधि के लिए प्राधिकृत किया जाता है।

मेरे हस्ताक्षर से और सरकार की मुद्राधीन तारीख को दिया गया।

उप विधिक सलाहकार / अपर विधिक सलाहकार / संयुक्त सचिव
और विधिक सलाहकार, भारत सरकार/ अपर सचिव, भारत
सरकार/ सचिव, सरकार (राज्य का नाम);"

[फा.सं. 15011/20/2023-नोटेरी सेल]

आशुतोष मिश्र, संयुक्त सचिव और विधिक सलाहकार

टिप्पण : मूल नियम भारत के राजपत्र, भाग II, खंड 3, उपखंड (i) में अधिसूचना संख्या का.नि.आ. 324, तारीख 14 फरवरी, 1956 के द्वारा प्रकाशित किए गए थे और अंतिम संशोधन अधिसूचना संख्या सा.का.नि.176(अ), तारीख 13 मार्च, 2023 द्वारा किया गया था।

MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 24th February, 2024

G.S.R. 132(E).—In exercise of the powers conferred by section 15 of the Notaries Act, 1952 (53 of 1952), the Central Government hereby makes the following rules further to amend the Notaries Rules, 1956, namely:—

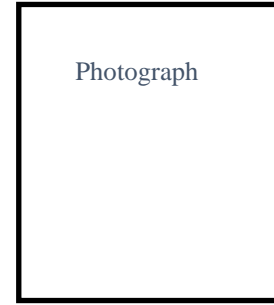
1. (1) These rules may be called the Notaries (Amendment) Rules, 2024.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Notaries Rules, 1956 (hereinafter referred to as the said rules), in rule 7A, in sub-rule (2),
 - (i) for the words “Deputy Legal Adviser or Law Officer”, the words “Deputy Legal Adviser or Deputy Legislative Counsel or Deputy Government Advocate or Law Officer” shall be substituted;
 - (ii) in the proviso, for the words “Provided that” the following shall be substituted, namely : —
“Provided that the Interview Board under this sub-rule may consist of a single member or more than one member;
Provided further that”;
3. In rule 8 of the said rules, in sub-rule (4A), under the third proviso, for the words “enhancement of quota” the words “enhancement of maximum number of notaries under column (3) of the Schedule” shall be substituted.
4. In rule 8A of the said rules,
 - (i) in the marginal heading for the word “extension”, the word “change” shall be substituted.
 - (ii) For the word “extension” wherever it occurs, the word “change” shall be substituted.
5. In rule 8B of the said rules, after the second proviso, the following proviso shall be inserted, namely:—
“Provided also that the application for renewal of certificate of practice may be made in physical form;
Provided also that the applications received in physical form before the commencement of the Notaries (Amendment) Rules, 2024 may also be considered by the appropriate government for the purpose of renewal of the Certificate of Practice of the existing notaries.”;
6. In rule 9 of the said rules, for the word “extension” wherever it occurs, the word “change” shall be substituted.
7. In rule 11 of the said rules, in sub-rule (5), for the words “State Government”, the words “appropriate government” shall be substituted.
8. In the Schedule to the said rules,—

- (i) against serial number 1 relating to Andhra Pradesh, in column (2), for the figures “1700”, the figures “3000” shall be substituted;
- (ii) against serial number 2 relating to Assam, in column (2), for the figures “575”, the figures “1000” shall be substituted;
- (iii) against serial number 3 relating to Bihar, in column (2), for the figures “925”, the figures “2000” shall be substituted;
- (iv) against serial number 4 relating to Gujarat in column (2), for the figures “8000”, the figures “12000” shall be substituted;
- (v) against serial number 5 relating to Kerala, in column (2), for the figures “1750”, the figures “3500” shall be substituted;
- (vi) against serial number 6 relating to Madhya Pradesh, in column (2), for the figures “1650”, the figures “4000” shall be substituted;
- (vii) against serial number 7 relating to Tamil Nadu, in column (2), for the figures “4700”, the figures “9000” shall be substituted;
- (viii) against serial number 8 relating to Maharashtra, in column (2), for the figures “8000” the figures “20000”, shall be substituted;
- (ix) against serial number 9 relating to Karnataka, in column (2), for the figures “3500”, the figures “7000” shall be substituted;
- (x) against serial number 10 relating to Orissa, the word “Orissa” in column (1) shall be substituted with the word “Odisha” and in column (2), for the figures “750”, the figures “2000” shall be substituted;
- (xi) against serial number 11 relating to Punjab, in column (2), for the figures “2000”, the figures “3500” shall be substituted;
- (xii) against serial number 12 relating to Rajasthan, in column (2), for the figures “4500”, the figures “7000” shall be substituted;
- (xiii) against serial number 13 relating to Uttar Pradesh, in column (2), for the figures “5150”, the figures “14000” shall be substituted;
- (xiv) against serial number 14 relating to West Bengal, in column (2), for the figures “600”, the figures “2000” shall be substituted;
- (xv) against serial number 15 relating to Jammu & Kashmir, in column (2), for the figures “350”, the figures “500” shall be substituted;
- (xvi) against serial number 17 relating to Haryana, in column (2), for the figures “2000”, the figures “3500” shall be substituted;
- (xvii) against serial number 18 relating to Himachal Pradesh, in column (2), for the figures “400”, the figures “800” shall be substituted;
- (xviii) against serial number 25 relating to Goa, in column (2), for the figures “150”, the figures “350” shall be substituted;
- (xix) against serial number 26 relating to Uttaranchal, the word ‘Uttaranchal’ in column (1) shall be substituted with the word ‘Uttarakhand’ and in column (2), for the figures “325”, the figures “400” shall be substituted;
- (xx) against serial number 27 relating to Chhattisgarh, in column (2), for the figures “900”, the figures “2000” shall be substituted;
- (xxi) against serial number 28 relating to Jharkhand, in column (2), for the figures “450”, the figures “1000” shall be substituted;
- (xxii) against serial number 28A relating to Telangana, in column (2), for the figures “1000”, the figures “2000” shall be substituted;
- (xxiii) against serial number 29 relating to Delhi in column (2), for the figures “1600”, the figures “2400” shall be substituted;

9. For 'Form-I' and Form-II of the said rules, the following Forms shall respectively be substituted, namely:—

“Form I

[See rule 4(2)]



1. Name of the applicant
2. Father's/Husband's name.....
3. Date of Birth.....
4. Gender: Male/Female/Transgender
5. Whether SC/ST/OBC/General.....
6. Whether a Person with Benchmark Disability (PwBD) (Yes/No)
 - (i) If Yes, percentage of disability
 - (ii) Category of PwBD
 - (upload a valid PwBD certificate)
7. Aadhar number (optional)
8. PAN Number
9. Address (residence).....

.....

..... PIN

Address (official).....

..... PIN

Mobile number E-mail.....
10. Educational Qualifications
- (Please upload scanned copies)
11. Enrolment number and date of enrolment with the Bar Council (Please upload scanned copy)
12. Number of years of practice as an advocate
13. Whether Income-tax assessee (Yes/No)
- (If yes, please upload income-tax return of previous two financial years)
14. The applicant (name of the applicant in block letters) do hereby showeth...
 - (i) That the applicant is a person eligible for appointment as a notary under the Notaries Act, 1952, and the rules made thereunder;
 - (ii) That the applicant practices as an Advocate at (mention the name of place of present practice).
 - (iii) That the applicant is willing to practice as a Notary Public at (state the name of the local area/district/sub-division/taluka where he intends to practice as a Notary Public) in the State/Union Territory of
 - (iv) That no previous application of the applicant has been rejected or withdrawn by him, within the preceding six months;

The applicant, therefore, prays that the Government be pleased to appoint and admit him/her as a notary under and by virtue of the Notaries Act, 1952 (53 of 1952) read with the Notaries Rules, 1956 to practice at (Mention here the name of the local area where he/she intends to practice as Notary).

Dated.....day of.....20.....

Signature of the applicant

Note. — (1) No hard copies or advance copies of the application in Form 1 will be accepted.

(2) The following documents are required to be uploaded while filling up the application form:-

- (i) Proof pertaining to date of birth,
- (ii) Copy of the PAN Card.
- (iii) Copy of Graduation Degree.
- (iv) Copy of the Law Degree (LL.B. or equivalent).
- (v) Copy of Certificate of enrolment issued by the Bar Council concerned.
- (vi) No Objection Certificate issued by the Bar Council of the concerned State needs to be submitted on selection as notary.
- (vii) Copy of a valid PwBD Certificate, if any (if applying under PwBD category).

FORM II

[See rule 4(2)]

1. Name of the applicant.....
2. Father's / Husband's name.....
3. Date of Birth.....
4. Gender: (Male/Female/Transgender)
5. Whether SC/ST/OBC/General.....
6. Whether a Person with Benchmark Disability (PwBD)..... (Yes/No)
 - (i) If Yes, percentage of disability
 - (ii) Category of PwBD
7. Aadhar number (optional)
8. PAN
9. Address (residence)

.....PIN

Address (office)

..... PIN
10. Mobile number E-mail
11. Educational Qualifications
12. Whether had been a member of judicial service or officer under the Central or State Government or officer in the department of Judge Advocate General in the legal department of the armed forces(Yes/No)
 - (i) If yes, Date of joining
 - (ii) Date of Retirement
 - (iii) Designation at the time of retirement
 - (iv) Period of service in Years & Months YearsMonth(s)
13. Whether had been a member of Indian Legal Service (Yes/No)
 - (c) If yes, date of joining the Indian Legal service
 - (d) Post held in the Indian Legal service at the time of retirement

Photograph

14. Area (District/Sub-Division) where the applicant intends to practice as Notary Public

Dated.....day of 20...

Signature of applicant

Note.— Necessary proof about eligibility under rule 3(b) and (c) of the Notaries Rules, 1956, is to be attached.”

10. For ‘Form-II B’ of the said rules, the following Form shall be substituted, namely:-

“FORM IIB

[See Rule 8(5)]

Government of _____

[Emblem]

CERTIFICATE OF PRACTICE

Certified thatson/daughter/wife
 of.....resident of has been appointed
 as a notary under the Notaries Act, 1952 (53 of 1952) and is authorised to practise as such in and throughout
 for a period of five years.

Given under my hand and seal of the Government ofon this day of20.....

Deputy Legal Adviser/

Additional Legal Adviser/

Joint Secretary & Legal Adviser to the Government of India/

Additional Secretary to the Government of India/

Secretary to the Government of.....(Name of the State);”

[F. No. 15011/20/2023-Notary Cell]

ASHUTOSH MISHRA, Jt. Secy. & L. Ad.

Note : The principal rules were published in the Gazette of India, Part II, Section 3, Sub-section (i), vide number S.R.O. 324, dated the 14th February, 1956 and was last amended vide notification number G.S.R. 176(E), dated the 13th March, 2023.